NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP (IB) No.21/Chd/Hry/2017.

Achenbach Buschhutten GMBH & Co. KG

....Applicant/Operational Creditor.

Versus.

Arcotech Limited.

....Respondent/Corporate Debtor.

Present:

Mr.Kanwalvir Singh Kang, Advocate for the Applicant.

None for the respondent/Corporate Debtor.

Having heard the learned counsel for the applicant, we

find that column at serial No.7 of part V of the application contains a

statement that it is not applicable, whereas it is the requirement to file

statement of account, where deposits are made or credits received

normally by the operational creditor in respect of the debt of the

corporate debtor. That seems to be incomplete information. The

applicant has also not stated as to when the last payment was made

by the respondent pursuant to the purchase order. Learned counsel

for the petitioner has accepted notice of these defects and seeks

some time to file the documents along with the affidavit as well as

packing list and the Bill of Lading as mentioned in the purchase

agreement. The matter is adjourned to 17.5.2017 for arguments. Let

the compliance be made at least a day before the date fixed.

(Justice R.P.Nagrath) Member (Judicial)

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(Deepa Krishan) Member (Technical).

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May 12, 2017.

Ashwani